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Title: Secretary General reported the following messages from Rajya Sabha:- (i) That Rajya Sabha at its sitting held on the 2nd August 2021, nominated two members Shri K.K. Ragesh and Shri B.L. Verma, to associate with the Committee on Welfare of other Backward Classes (ii) That Rajya Sabha had no recommendations to make to the Lok Sabha in the High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2021, as passed by the Lok Sabha.

SECRETARY GENERAL: Sir, I have to report the following messages received from the Secretary General of Rajya Sabha:-

- (i) ‘I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 2nd August, 2021, adopted the following Motion in regard to the Committee on Welfare of Other Backward Classes (OBCs):-

“That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate two Members from Rajya Sabha *vice* Shri K.K. Ragesh, retired from the Rajya Sabha on 21st April, 2021 and Shri B.L. Verma, appointed as Minister w.e.f. 7th July, 2021 to associate with the Committee on Welfare of Other Backward Classes (OBCs) for the unexpired portion of the term of the Committee and do proceed to elect, in such manner as the Chairman may direct, two Members from amongst the Members of this House to serve on the said Committee.”

2. I am further to inform the Lok Sabha that in pursuance of the above Motion, Shri Dineshchandra Jemalbai Anavadiya and Shri Sakaldeep Rajbhar, Members, Rajya Sabha have been duly elected to the said Committee.

(ii) “In accordance with the provisions of sub-rule(6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2021 which was passed by the Lok Sabha at its sitting held on the 8th December, 2021 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”